

FORM A**Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF**MOHOTA INDUSTRIES LIMITED**

Particulars	
Name of corporate debtor	Mohota Industries Limited
Date of incorporation of corporate debtor	10/10/1946
Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L99999MH1946PLC005261
Address of the registered office and principal office (if any) of corporate debtor	Flat No. 409, 4 th Floor, 174 Gold Mohur CHS LTD, Shamaldas Gandhi Marg, Kalbadevi, Mumbai, Maharashtra 400002, India.
Insolvency commencement date in respect of corporate debtor	Order delivered on 23/01/2020 (Copy of Order received on 07/02/2020)
Estimated date of closure of insolvency resolution process	21/07/2020 (being 180 days from the commencement of CIRP)
Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Prashant Jain Registration No: IBBI/IPA-001/IP-P01368/2018-2019/12131)
9. Address and e-mail of the interim resolution professional, as registered with the Board	A501, Shanti Heights, Plot No. 2,3,9B/10, Sector 11, Koparkharine, Thane , Navi Mumbai, Maharashtra , 400709 Email: ipprashantjain@gmail.com



10.	Address and e-mail to be used for correspondence with the interim resolution professional	AAA Insolvency Professionals LLP, 301, A wing, BSEL Tech Park, Sector 30A, Opp. Vashi Railway Station, Navi Mumbai, Maharashtra-400 705. Email: mohotaindustries@aaainsolvency.com
11.	Last date for submission of claims	21/02/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	Relevant Forms and Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads NA

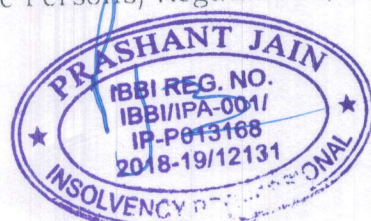
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Mohota Industries Limited on 23/01/2020 (Copy of order received on 07/02/2020.)

The creditors of Mohota Industries Limited, are hereby called upon to submit their claims with proof on or before 21/02/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The proof of claims is to be submitted by way of the following specified forms:

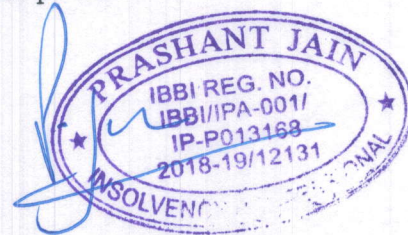
- Form B: For Proof of Claim by Operational Creditors except Workmen and Employees
- Form C: For Proof of Claim by Financial Creditors
- Form D: For Proof of Claim by Workman and Employees
- Form E: For Proof of Claim by Authorized Representative of Workman and Employees
- Form F: For Claim by Creditors (other than Operational and Financial Creditors)

The above mentioned forms can be downloaded from the website <https://ibbi.gov.in/home/downloads> under the Insolvency and Bankruptcy Board of India Insolvency (Resolution Process for Corporate Persons) Regulations, 2016.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 08/02/2020

Place: Mumbai

Mr. Prashant Jain

Insolvency Professional

AAA Insolvency Professionals LLP

Regd No: IBBI/IPA-001/IP-P01368/2018-2019/12131